

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO.1402  
TO BE ANSWERED ON 12.12.2023**

**ANNUAL INCOME CRITERIA FOR OBCs**

**1402. SHRI MANICKAM TAGORE B.:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-**

- (a) whether the DoPT order dated 8 September, 1993 excludes 'salary' and 'agricultural income' to arrive at whether they fall under the creamy layer, if so, the details thereof;
- (b) whether while computing the annual income of Other Backward Classes (OBCs) employees working in Public Sector Undertakings (PSUs) and banks, the Government is taking into account 'salary' as well as 'agricultural income' together to arrive at whether they fall under the creamy layer in contravention of above DoPT order and if so, the details thereof;
- (c) the reasons for following different yardsticks for different categories of employees resulting in denial of benefits to the wards of those working in PSUs and banks; and
- (d) the steps taken to rectify this anomaly?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SUSHRI PRATIMA BHOUMIK)**

(a) to (d): Detailed criteria has been laid down for exclusion of Creamy Layer amongst OBCs vide DoPT OM dated 08.09.1993. As per the Schedule attached to this OM, explanation No.(i) given in Category VI (Income and Wealth Test) provides that income from salaries or agricultural land shall not be clubbed. The computation of annual income of OBC employees working in PSUs banks etc is done as per the extant guidelines issued by DoPT vide O.M. dated 8.9.1993 together with the Department of Public Enterprises O.M. dated 25.10.2017 and Department of Financial Services O.M. dated 6.12.2017.

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